NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 136/2016 RT CP (CAA) NO. 190/Chd/Hry/2017

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Sections 391-394 of the Companies Act, 1956 and Section 230 of the Companies Act, 2013.

And

In the matter of scheme of amalgamation between:

Biomet Orthopaedic India Pvt. Ltd.Petitioner No.1/Transferor Co.

And

Zimmer India Pvt. Ltd.PetitionerNo.2/Transferee

Zimmer India Pvt. Ltd.PetitionerNo.2/Transferee CCo.

Present: - None for applicant-companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh & on behalf of Regional Director, Northern Region, New Delhi.

It is submitted that the report of the Regional Director is yet to be filed. It is directed that the report by way of affidavit of the Regional Director be filed by the next date with copy advance to the counsel opposite

List the matter on 07.09.2017 and notice of the date fixed be issued to the counsel for the petitioner-companies.

(Justice R.P. Nagrath) Member (Judicial)

5d/-

August 03, 2017

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